

MUMBAI BENCH, MUMBAI

16

C.P No. 1119/(MAH)/2017
CA No.

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE PARTIES: Sushma Jain
V/s.
Nirmal Lifestyle Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Senior Counsel Mr. Shyam Menta and Counsel Mr. Aij Doctor and Advocate Ms. Sonali Aggarwal i/b M/s Jinnaka & Associates, advocates for financial creditors		
2.	Counsel Mr. Smit SIMEL PUROHIT i/b M/s MDP & Partners Advocate for Corporate Debtor		

1CP No. 1119/I&BP/NCLT/MB/MAH/2017

Since the Petitioner Counsel has stated that the Petitioner inadvertently failed to annex the bounced cheque for ₹11 crores, the Petitioner is given time to file that bounced cheque as well as certificate from the Bankers on or before next date of hearing.

List this matter for hearing on 7.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)